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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 20.11.2026***

\# **CNR No. DLHC010206152026**

\+ **W.P.(CRL) 1500/2026, CRL.M.A. 25040/2026**

RAJ KUMARI .....Petitioner

Through: Ms. Isha Khanna, Adv.

versus

STATE NCT OF DELHI .....Respondent

Through: Mr. Amol Sinha (ASC) along with Mr. Nitish Dhawan, Mr. Ashvini Kumar, Advs.
SI Sumit (P.S. K.N. Katju Marg)

CORAM:
HON'BLE MR. JUSTICE SACHIN DATTA

SACHIN DATTA, J. (*ORAL*.)

CRL.M.A. 20898/2026 - SEEKING AMENDMENT OF THE WRIT PETITION

1. The amended writ petition was already taken on record *vide* order dated 17.08.2026.

2. The application stands disposed of.

W.P.(CRL) 1500/2026

3. The petitioner herein seeks directions to the respondent authorities to register an FIR against the erring officials of Police Station K.N. Katju Marg and also seeks directions for preservation of CCTV footage of the police station and ESIC hospital parking area.

4. The petitioner's case is that her husband's car, financed through AU Small Finance Bank has been missing since 04.11.2025. An E-FIR for theft

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was registered on 07.11.2025. She submits that on 08.11.2025 the SHO and the concerned I.O. pressed the couple to withdraw the aforesaid FIR, detained her husband overnight and demanded money. The said version is denied by learned counsel for the respondent. It is submitted on behalf of the respondent that the husband of the petitioner was held in preventive provisions under Section 126 and 170 of BNSS, 2023.

5. The petitioner's complaint/ representation before the Commissioner of Police dated 24.11.2025 has not been disposed of. The same has been placed on record in these proceedings.

6. In the opinion of this Court, the BNSS, 2023 gives the petitioner the remedy viz. to approach the Superintendent of Police under Section 173(4) and then the learned Magistrate under Section 175(3).

7. At the same time, this Court is constrained to note that the representation of the petitioner against the concerned SHO has remained pending for an inordinately long period of time. The same ought to be objectively examined.

8. Accordingly, the present petition is disposed of with the following directions:-

i. The petitioner's complaint/ representation dated 24.11.2025 shall be examined by the officers who are not below the rank of Assistant Commissioner of Police (ACP) and not connected with the same police station i.e. P.S. K.N. Katju Marg. An opportunity of hearing shall be given to the petitioner and the outcome of the same shall be duly communicated to the petitioner within a period of 04 weeks from today.

ii. The CCTV footage for the concerned dates shall be preserved. The

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petitioner shall within one week intimate to the SHO, P.S. K.N. Katju Marg in writing, the date, time slot, and the camera location of the footage that is sought by her. The respondent shall allow an inspection of that footage within one week of such intimation.

iii. The CCTV footage shall continue to be preserved for a period of 08 weeks or till the period prescribed by the Magistrate, (if any order is passed by the magistrate on any application that may be filed by the petitioner), whichever is later.

9. The petition is disposed of in the above terms. Pending application/s also stand disposed of.

SACHIN DATTA, J

NOVEMBER 20, 2026/*uk*

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